

MEGHALAYA LEGISLATIVE ASSEMBLY

LIST OF BUSINESS

Budget Session
Thursday, April 5, 2018.

Government Business

1. Questions.
2. Shri P. T. SAWKMIE, MLA to Call the Attention of the Minister in-charge Revenue and Disaster Management under Rule 54(1) of the Rules of Procedure and Conduct of Business to the News Item published in "Mawphor" dt. 31.3.2018 under the caption "Lyngshop u phria ha East, West Khasi Hills bad Ri Lum Jaintia, da ki phew spah julor jur ki iing ki sem".
3. Shri CONRAD K. SANGMA, Chief Minister in-charge Cooperation to lay the Annual Report & Account of the Meghalaya State Warehousing Corporation for the year 2015-2016.
4. (a) Shri PRESTONE TYNSONG, Minister in-charge Parliamentary Affairs to move :-
In pursuance of the Rule 242 (1) of the Rules of Procedure and Conduct of Business in Meghalaya Legislative Assembly, this Assembly do now elect 5 Members of the House to constitute the Committee on Public Accounts for a period of 30 months from the date of first formation.

- (b) Shri PRESTONE TYNSONG, Minister in-charge Parliamentary Affairs to move :-
In pursuance of the Rule 242 B (1) of the Rules of Procedure and Conduct of Business in Meghalaya Legislative Assembly, this Assembly do now elect 5 Members of the House to constitute the Committee on Public Undertakings for a period of 30 months from the date of first formation.
- (c) Shri PRESTONE TYNSONG, Minister in-charge Parliamentary Affairs to move :-
In pursuance of the Rule 244 (1) of the Rules of Procedure and Conduct of Business in Meghalaya Legislative Assembly, this Assembly do now elect 7 Members of the House to constitute the Committee on Estimates for a period of 30 months from the date of first formation.

(The Commissioner & Secretary to notify the date, time and place of holding the election, if necessary)

5. Debate on Governor's Address.

Shillong
The 4th April, 2018.

Commissioner & Secretary,
Meghalaya Legislative Assembly.